

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

**Appeal No.93 of 2013 &
IA Nos. 153 of 2013 and 154 of 2013**

Dated : 24th September, 2013

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member**

M/s. Hi-Tech Carbon **... Appellant(s)**

Versus

U.P. Electricity Regulatory Commission & Ors. **...Respondent(s)**

Counsel for the Appellant (s) : Mr. Vinod Upadhyay, Sr. Adv.
Mr Syed Shahid Hussain

Counsel for the Respondent(s) : Mr. Manoj Kr. Sharma for
Mr. Pradeep Misra for R-2,3 & 4
Mr. Sanjay Singh for R-1

ORDER

The learned counsel for the Commission has already filed the reply, for which the Rejoinder has also been filed by the learned counsel for the Appellant.

The learned counsel for the Respondent Nos. 2 to 4 again seeks some time for filing the reply. This attitude of seeking adjournment for filing the reply again and again cannot be appreciated. We thought of imposing heavy costs on the Respondent Nos. 2 to 4. However, as the learned counsel for the Respondent Nos. 2 to 4 seeks for only one week

time for filing the reply, as a last chance, the time is granted and he is directed to file the same on or before 30.09.2013 after serving copy on the other side. Further adjournment will not be granted.

Post the matter for hearing on **01.10.2013.**

(V.J. Talwar)
Technical Member
ts/ak

(Justice M. Karpaga Vinayagam)
Chairperson